

To
The Central Public Information Officer,
MCA,
New Delhi.

Kind attn : Sh. Rakesh Kumar, US.

Sub : Information regarding promotion etc. under
RTI Act, 2005.

Sir,

With reference to the subject cited above I would like to have the following information as well as documents for further necessary action.

1. The copy of the minutes of the DPC meeting held on 23.10.2013 in respect of Eastern Region from UDC to JTA grade.
2. The nature of the seniority list on basis of which the promotions were awarded viz. whether the seniority list of UDCs was regional or all India one. A copy of such seniority list may also be provided with.
3. The name of the authority who had submitted the proposed minute before the Deptt. Promotion Committee at Headquarters.
4. The name of the officer under whose chairmanship the DPC meeting on 23.10.2013 was held & the name of the officer representing Regional Director (ER), MCA, Kolkata.

All the costs of photocopying charges will be borne by me & the name may please be intimated as early as possible as the matter is most urgent.

Yours faithfully,

Mitali Ghosh

(MITALI GHOSH)

Vivekananda Nagore

P.O. - Udayrajpur (East)

Madhyangram

Kolkata - 700129.

Encl. : RTI fee of Rs.10/- by IPO
bearing no. 23F...29.7.064
dated. 23/12/13.....

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S.N. 2 (3)

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SPEED POST

No.A-44011/1/2014-Ad.-II
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th Floor, Shastri Bhawan,
New Delhi. Dated: 21 January, 2014

To

Smt. Mitali Ghosh,
Vivekananda Nagore
PO - Udayrajpur (East)
Madhyamgram,
Kolkata - 700129

Subject: - Information under section 6 of the Right to Information Act, 2005.

Sir,

Please refer to your application dated 23.12.2013 seeking information under the Right to Information Act, 2005 and to say that in respect of your query no. 1-2, you are requested to deposit an additional fee of Rs. 16 (8 pages * Rs 2 per page) in order to obtain copy of minutes of the DPC Meeting held on 23.10.2013 in respect of RD (ER), Kolkata as per the provision of Rule 4 of Right to Information Rules 2012 and reply to other query is as follows:

S.N	Information sought	Reply
1.	(Sl. No.3) The name of the authority who had submitted the proposed minutes before the Deptt. Promotion Committee at Headquarters.	Minutes for Deptt Promotion Committee has been prepared in Headquarter.
2.	(Sl. No. 4) The name of the officer under whose chairmanship the DPC meeting on 23.10.2013 was held & the name of the officer representing Regional Director (ER), MCA, Kolkata.	DPC Meeting was held under the Chairmanship of Sh. Alok Kumar, Director, Ministry of Corporate Affairs. The proposal for promotion received from o/o RD (ER). As per relevant Recruitment Rules, representative of RD (ER) was not required in DPC meeting.

2. Appeal, if any, against the above reply may be filed before the First Appellate Authority within 30 days of receipt of this letter. The name and address of the First Appellate Authority is as under:-

Sh. Alok Kumar, Director,
Ministry of Corporate Affairs, 5th floor,
'A' Wing, Shastri Bhawan,
New Delhi -110001.

Yours faithfully

Rakesh Kumar

(Rakesh Kumar)

Under Secretary to the Government of India & CPIO

Ph. No. 2338 3507

Copy for information to:

1. Monitoring Cell (RTI), MCA.

dl
ISSUED
24/1/14

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ED 06833901814

14/12/2013
31/12/13

APPLICATION
FOR INFORMATION UNDER RTI ACT 2005



To
The PIO/APIO
Ministry of Corporate Affairs
A-wing, Shastri Bhawan, Rajendra Prasad Road,
New Delhi, 110001

1. Full Name of the Applicant : Shalini Singh
2. Father's/Husband Name : Vinay Singh
3. Complete Address : Assistant Editor, Bureaucracy Today,
2 big City House, Opp CSOI,
KG Marg, New Delhi 110001
4. Telephone No. Mobile: 8860218758
5. Whether belong to BPL category: NO Nationality: INDIAN
6. Details of Application Fee:

IPO No	Date	Amount (Rs.)
16f 001605	13/ 12/2013	Rs. 10/-

7. Please provide me the following specific information item wise
 - 1- Please provide me with photocopies of all the written communication in the form of letters, emails, faxes sent and received from the Prime Minister's Office to the Ministry of Corporate Affairs from January 1, 2013 to November 30, 2013.

Declaration:
I state that the information sought does not fall within the restriction contained in Section 8 & 9 of the RTI Act and to the best of my knowledge it pertains to your office.

Place: New Delhi
Date: 13/12/2013

Singh
Signature

RTI

(4)
S. No. 2 (I)

By Speed post

(10)

No. A-44011/2/2014-Ad.II
Government of India
Ministry of Corporate Affairs

New Delhi-110001, dated 4.03.2014

To

✓ Ms. Shalini Singh,
Assistant Editor, Bureaucracy Today,
2 big City House, Opp CSOI,
KG Marg, New Delhi-110001

Subject: - Information under Right to Information Act, 2005.

Madam,

Please refer to your application dated 13.12.2013 received by CPIO (Ad.II) on 22.01.2014 through nodal CPOI, MCA on the subject mentioned above and to furnish the desired documents containing 18 pages.

2. Appeal, if any, against the above reply may be filed before the First Appellate Authority within 30 days of receipt of this letter. The name and address of the First Appellate Authority is as under:-

Shri Alok Kumar, Director
Ministry of Corporate Affairs,
5th floor, 'A' Wing, Shastri Bhawan,
New Delhi-110001.

Yours faithfully,

Encl.: 18 pages.

Rakesh Kumar
(Rakesh Kumar)

Under Secretary to the Govt. of India & CPIO
Ph. 23383507

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✓ Copy to: RTI Cell, MCA

Issued

Rakesh Kumar
5/3/14

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State Request under RTI Act 2005 for information

State Request under RTI Act 2005 for information

From: Prasad P Jangam

Communication Address: At, Post, Tal.Mhasla,
Dist. Raigad, Near Police Station,
Mhasla 402 105.

Contact No: +91 99206 02932
e-mail ID: prasadjangam0007@gmail.com

I hereby request you to provide the certified copy of the following

1. Copy of all Email conversations and attachments thereon received from Mr. S Santhanakrishnan Central Council Member of Institute of Chartered Accountants of India to Mr. M J Joseph or his office since 6th November 2012 to 21st November 2013
2. Number of Foreign Travels by Shri M J Joseph starting from 1st April 2012 to 21st November 2013 and amount spent on each travel.
3. ✓ Process of promotion in service process for MCA officials
4. Assets declared by Shri Naved Masood nearest to the date 21st November 2013.

Place: Mumbai
Date: 2-12-2013

Prasad P Jangam
Signature of applicant

Encl: IPO No -

8 DEC 2013

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S.No-11(I)

Speed Post
RTI Matter

No. A-44011/3/2014-Ad.II
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhavan,
New Delhi, Dated : 5.2.2014

To

Sh. Prasad P Jangam,
At Post, Tal Mhasla,
Dist. Raigad, Near Police Station Mhasla – 402 105

Sub. : Information sought under RTI Act 2005 :

Sir,

Please refer to your application dated 02.12.2013 on the above mentioned subject received through nodal CPIO Coordination Section, Ministry of Corporate Affairs on 27.01.2014. Information pertaining to point no. 1,2 and 4 are not concerned with the CPIO, AD-II. So far as information pertaining to Point No. 3 of your RTI Application is concerned, it is stated that the information sought is not specific.

2. However, as inferred from point no. 3 of your application, it is mentioned that the promotions to various posts in MCA are made after following due process as per relevant Recruitment Rules in respect of respective posts. Recruitment Rules of various posts are available on the official website of Ministry of Corporate Affairs and can be accessed at www.mca.gov.in In case, you require copy of the Recruitment Rules for any specific post, you may specify and the same will be made as and when request are received, as per provisions of RTI Act, 2005 and RTI Rules, 2012.

3. If, you are not satisfied with the reply you may appeal to the First Appellate Authority within 30 days of receipt of this letter at the following address:

Shri Alok Kumar,
Director,
R.N.528, Ministry of Corporate Affairs,
Shastri Bhawan New Delhi

Encl. : As above

Yours faithfully,

Rakesh Kumar
(RAKESH KUMAR)

Under Secretary to the Government of India & CPIO
Tel: 23383507

Copy to :
Monitoring Cell (RTI), MCA

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Soebur
7/2/14

First Appeal Authority
Ministry of Corporate Affairs,
1st Floor, A- Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road
New Delhi- 110 001.



1. Full name of the Appellant: Prasad P Jangam
2. Communication Address:
At, Post, Tal.Mhasla,
Dist. Raigad, Near Police Station,
Mhasla 402 105.
3. Particulars of the Public information officer: CPIO – MCA, Govt.
4. Date of receipt of the order appealed against: No Reply Received.
5. Last date for filing the appeal: 21/02/2014
6. *Grounds of Appeal :*

The Act confers Right to Information on citizens of India. The Act makes it obligatory on the CPIO to provide information to citizens in the form as desired by the applicant, as far as possible, and within 30 days.

My requisition for the information was dated 2/12/2013, received by CPIO through CPIO of Bhandup City Post (Mumbai 400 042) on 16/12/2013, **copy enclosed**. The statutory period – assuming 5 days for receipt through post – of 30 days ended on 21/1/2014. Reply is not received till the date of filing this appeal.

CPIO has failed to provide information within specified time, which is obligatory under the RTI Act 2005.

CPIO has thus rendered himself liable for penalty under the ACT and also to provide the information free of cost to the undersigned.

The CPIO has not given any reason valid under the ACT, for not providing the information. The CPIO has thus failed to comply with the provisions of the RTI Act and also failed to provide information as requested.

Relief Sought :

- a) Please instruct the CPIO to give the requested information forthwith.
- b) Recommend to the Information Commission that a penalty should be levied on the PIO under section 20 (1) of the Act 22 of 2005, for not providing the information as mandated in the law.

Place : Mumbai
Date : 22/01/2014

Prasad P Jangam
Signature of the appellant
Prasad P Jangam

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C.No. 32(CP)

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F.NO.A-44011/3/2014-Ad.II
Government of India
Ministry of Corporate Affairs

.....
5th Floor, 'A' Wing, Shastri Bhawan,
New Delhi-110001.
Dated: 21.03.2014

To

✓
Shri Prasad P. Jangam,
At Post Tal Mhasla,
District Raigad, Near Police Station,
Mhasla-402 105.

Sub: Appeal under Right to Information Act, 2005.
.....

Sir,

You have filed an appeal dated 22.01.2014 to state that the CPIO has failed to provide information as requested in your application dated 02.12.2013, and to instruct the CPIO to give the requested information.

2. I have checked the records and found that the CPIO has already replied to you on 05.02.2014. A copy of the same is enclosed for your information.

3. The appeal is disposed of as above.

4. Appeal, if any, can be filed against the decision of Appellate Authority with CIC within 30 days of receipt of this communication.

Yours faithfully,


(Alok Kumar)
Director
Tel: 23382386

Encl: as above

Copy to:-

- ✓
(1) CPIO & Under Secretary (Ad.II), MCA
(2) CPIO & Under Secretary (Coordination), MCA

or

Issue of

Sachin
22/3/14

Ref: RTI/2013-14

Date: 2nd December, 2013

The Central Public Information Officer
Ministry of Corporate Affairs,
R.No.534/ R.No.536, 5th Floor,
'A' WING, SHASTRI BHAWAN
RAJENDRA PRASAD ROAD, NEW DELHI - 110 001

Sub: Request under RTI Act 2005 for information

From: Ashwini A Thatte

Communication Address: 504, Juniper, Everest World,
Kolshet Road,
Thane (W) 400 607.

Contact No: +91 98194 05553
e-mail ID: ghanekarashwini@gmail.com

I hereby request you to provide the certified copy of the following -

1. Number of days given for the feedback/ suggestion for Draft Rules (Fourth Phase) under Companies Act 2013
2. Process of promotion in service process for MCA officials
3. Copy of Minutes of meetings attended by Shri Vinod Jain where new draft rules related to Cost Audit under 6th Phase were under discussion.
4. Number of days given for the feedback/ suggestion for Draft Rules (Fifth Phase) under Companies Act 2013.

Place: Mumbai
Date: 2-12-2013

Ashwini A Thatte
Signature of applicant

Encl: IPO No -



✓
S.No. 7 (I)
No. A-44011/3/2014-Ad.II
Government of India
Ministry of Corporate Affairs

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Speed Post
RTI Matter

5th Floor, 'A' Wing, Shastri Bhavan,
New Delhi, Dated : 5.2.2014

To

✓
Sh. Ashwani A. Thatte
504, Juniper Everest World,
Kolshet Road, Thane (W) – 400 607

Sub. : Information sought under RTI Act 2005 and RTI Rules 2012.

Sir,

Please refer to your application dated 02.12.2013 on the above mentioned subject received through nodal CPIO Coordination Section, Ministry of Corporate Affairs on 23.01.2014. Information pertaining to point no. 1, 3 and 4 are not concerned with the CPIO, AD-II. So far as information pertaining to Point No. 2 of your RTI Application is concerned, it is stated that the information sought is not specific.

2. However, as inferred from point no. 2 of your application, it is mentioned that the promotions to various posts in MCA are made after following due process as per relevant Recruitment Rules in respect of respective posts. Recruitment Rules of various posts are available on the official website of Ministry of Corporate Affairs and can be accessed at www.mca.gov.in. In case, you require copy of the Recruitment Rules for any specific post, you may specify and the same will be made as and when request are received, as per provisions of RTI Act, 2005 and RTI Rules, 2012.

3. If, you are not satisfied with the reply you may appeal to the First Appellate Authority within 30 days of receipt of this letter at the following address:

Shri Alok Kumar,
Director,
R.N.528, Ministry of Corporate Affairs,
Shastri Bhawan New Delhi

Encl. : As above

Yours faithfully,

Rakesh Kumar
(RAKESH KUMAR)

Under Secretary to the Government of India & CPIO
Tel: 23383507

Copy to :
Monitoring Cell (RTI), MCA

o/e

Chung
Rakesh
7/2/14